

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 614 of 2020

IN THE MATTER OF:

Punjab National Bank

...Appellant

Versus

**Subrata M Maity
Resolution Professional of Corporate Debtor i.e.
Bhatia Coke and Energy Ltd.**

...Respondent

Present:

For Appellant: Mr. Sumesh Dhawan and Ms. Vatsala Kak, Advocates.

**For Respondent: Mr. V. Venkata Sivakumar and Ms. VSV SK Priya,
Advocates.**

O R D E R
(Through Virtual Mode)

17.02.2021: Written submissions have been filed. The matter is ripe for hearing.

Post the matter 'for hearing' before Court No. III on **25th February, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc